



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 106
CP No. (IB)- 223/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Anand Bhैया Proprietor Bhuwan Technique ...Operational Creditor

Versus

Bishnoi Brothers Hotels & Resort Pvt. Ltd. ...Corporate Debtor

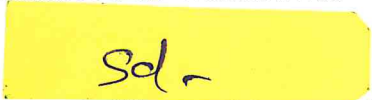
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

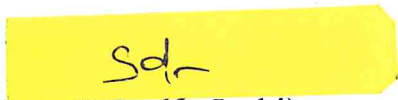
Present Through Video Conferencing: -

For the Operational Creditor : Archit Bohra, Adv.
For the Corporate Debtor : Akanksha Noval, Adv.

ORDER

Heard Mr. Archit Bohra, Adv. appearing on behalf of the Petitioner/
Operational Creditor. Ms. Akanksha Noval, Adv. for the Respondent/ Corporate
Debtor. Learned Counsel for the Petitioner/ Operational Creditor seeks to
withdraw this Petition. Permission granted. CP No. (IB)- 223/9/JPR/2019 is
dismissed as withdrawn.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

September 27, 2022